

(iv) Department of Supervision of RBI has been entrusted with the responsibility of supervision of all India financial institutions and registered non-banking financial companies.

(v) The Public Debt Rules, 1946 have been amended prescribing a new form for the transfer of Stock in RBI in SGL Accounts relating to Government Securities.

(b) to (f). The claims made by banks on Harshad Mehta Group amounted to about Rs. 1560 crores (excluding interest claims). No amounts have been released by the Special Court to any bank as yet from the attached properties. The actual losses to the banking system would crystallise only after the pending cases are finalised and settled and the distribution of the attached assets is decided by the Special Court. No funds have been made available to the banks for this purpose. Government have only provided recapitalisation support to nationalised banks for meeting capital adequacy requirements.

Miyourpur Air Strips

2102. SHRI RAM NIHOR RAI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether a delegation consisting of officials from Ministry of Civil Aviation and U.P. Airways visited the Miyourpur air strips in Sonbhadra, U.P.;

(b) if so, the purpose of the said visit;

(c) whether the Government propose to develop/convert the existing air strips to a commercial airport; and

(d) if so the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Yes, Sir. This visit was undertaken to assess the various facilities available/required for operation of commercial flights.

(c) and (d). The airstrip belongs to U.P. Government and it is for the State Government to decide on the plan to develop the airstrip.

Unemployment

2103. SHRI HARIN PATHAK: Will the Minister of LABOUR be pleased to state:

(a) the present levels of employment and unemployment in the country;

(b) the sector-wise details thereof and the trends over the last three years; and

(c) the steps taken/proposed to be taken to ensure that high-tech growth in the wake of liberalisation does not reduce employment or fails to provide additional employment?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY): (a) to (c). A statement is enclosed.

STATEMENT

Employment and Unemployment in the country at the end of 1994-95 are estimated to be 320.50 million and 18.69 million respectively.

The estimates of employment in different industries/sectors in the last three years (1992-95) are indicated below:

Estimates of Employment : 1992-95

<i>Industry/Sector</i>	<i>Employment (Million)</i>		
	<i>1992-93</i>	<i>1993-94</i>	<i>1994-95</i>
1. Agriculture, Forestry & Fishing.	195.69	197.89	200.48
2. Mining & Quarrying.	2.67	2.75	2.85
3. Manufacturing.	33.73	34.46	36.11

<i>Industry/Sector</i>	<i>Employment (Million)</i>		
	<i>1992-93</i>	<i>1993-94</i>	<i>1994-95</i>
4. Electricity, Gas & Water Supply.	1.10	1.12	1.14
5. Construction.	12.91	13.07	13.58
6. Trade and Transport, etc.	32.69	33.62	35.00
7. Financing, Insurance, Real estates & Business services.	2.45	2.57	2.68
8. Community, Social & Personal Services.	27.07	27.85	28.66
Total :	308.31	313.33	320.50

Unemployment by the end of March, 1993, March, 1994 and March, 1995 are estimated to be 17.10 million, 18.87 million and 18.69 million respectively.

Employment has been given a major thrust in the development strategy of the Eighth Five Year Plan 1992-97 which envisages a accelerated employment generation through faster growth of sectors, sub-sectors and areas with relatively high employment potential. The main elements of the employment strategy of the Eight Plan are as follows:

- (i) A faster and geographically and crop-wise diversified growth of agriculture;
- (ii) Faster growth of activities allied to agriculture and agro-based industries;
- (iii) Development and productive utilisation of wastelands;
- (iv) Promotion of non-agricultural, particularly manufacturing activities, in rural areas;
- (v) Special attention to the growth of the small and decentralised manufacturing sector;
- (vi) Large scale expansion of construction of infrastructure and residential accomodation;
- (vii) Strengthening of basic health and education

facilities, particularly in the rural areas; and

- (viii) Faster growth of the services and informal sector activities through greater ease of entry and suitable support system.

[*Translation*]

Operation by Private Airlines

2104. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the private Airlines have sought permission from the Union Government to operate from the international airports of the country;
- (b) if so, the terms and conditions laid down for the same;
- (c) whether the permission has since been granted; and
- (d) if not, the reasons for delay in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). Private airlines are permitted to operate both from domestic and international airports subject to operational restrictions.

- (d) Does not arise.